

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**MONDAY, THE SIXTH DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE**

PRESENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J. SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL No: 307 of 2012

Appeal filed under Section 260-A of the Income Tax Act, 1961 against the Order dated 06-01-2012 passed in I.T.A.No.1853/Hyd/2011 for Assessment year 2000-2001 on the file of the Income Tax Appellate Tribunal, Bench-'B', Hyderabad preferred against the Order dated 22-09-2011 passed in ITA No.13/ITO 6(3)/CIT(A)-IV/10-11 on the file of the Commissioner of Income Tax (Appeals) -IV, Hyderabad preferred against the Assessment Order dated 28-12-2006 passed in P.A.N./G.I.R. No.ADFPP2181F on the file of the Assistant Commissioner of Income Tax, Central Circle - 5, Hyderabad.

Between:

Commissioner of Income Tax III, IT Towers, A.C. Guards, Hyderabad.

...Appellant

AND

Sri P.V. Ramana Reddy, Plot No. 28, Vivekananda Enclave, Road No.2 Banjara Hills, Hyderabad.

...Respondent

Counsel for the Appellant: Ms. B. Sapna Reddy, Standing Counsel representing Mr. J.V. Prasad, Senior Standing Counsel for Income Tax Department

Counsel for the Respondent: Sri B. Krishna Reddy

The Court delivered the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL No.307 of 2012

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. B.Sapna Reddy, learned Junior Standing Counsel representing Mr. J.V.Prasad, learned Senior Standing Counsel for Income Tax Department for the appellant.

2. Learned counsel for the appellant seeks leave of this Court to withdraw the appeal in the light of the Circular No.09/2024, dated 17.09.2024, with the liberty to revive the same in case the subject matter of the appeal falls in any of the exceptions provided in the Circular No.5/2024 dated 15.03.2024.

3. Accordingly, the appeal is dismissed as withdrawn in terms of the liberty as prayed for.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

Sd/- K. SRINIVASA RAO
JOINT REGISTRAR

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SECTION OFFICER

To,

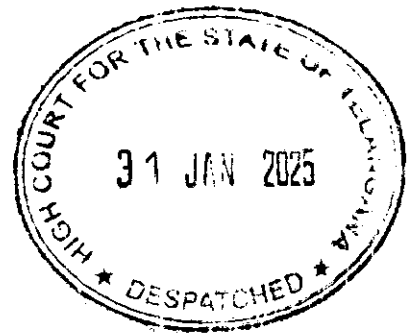
1. The Income Tax Appellate Tribunal, Bench-'B', Hyderabad.
2. The Commissioner of Income Tax (Appeals) –IV, Hyderabad.
3. The Assistant Commissioner of Income Tax, Central Circle – 5, Hyderabad.
4. One CC to Ms. B. Sapna Reddy, Standing Counsel representing Mr. J.V. Prasad, Senior Standing Counsel for Income Tax Department
5. [OPUC]
6. One CC to Sri B. Krishna Reddy, Advocate [OPUC]
7. Two CD Copies

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HIGH COURT

DATED:06/01/2025



JUDGMENT

ITTA.No.307 of 2012

**THE APPEAL IS
DISMISSED AS
WITHDRAWN**

⑨
27/01/25
LW